

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHANDRA NET LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Chandra Net Limited
2.	Date of incorporation of corporate debtor	March 16 th , 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200GJ1999PLC035595
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: 401, Parshwa Tower, Near Pakwan- II, S.G. Highway, Bodakdev Ahmedabad Gujarat 380054 India
6.	Insolvency commencement date in respect of corporate debtor	20.09.2021 (NCLT, Ahmedabad Bench passed Order dated 20/09/2021, C.P. No. 74(AHM)2021. Order received by Interim Resolution Professional on 22.09.2021)
7.	Estimated date of closure of insolvency resolution process	21.03.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Adatiya Insolvency professional. Reg. No. IBBI/IP-001/IP-P01334/2018-19/12013
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address: - E-904, Iscon Platinum; Bopal Cross Road, Bopal, Ahmedabad; Email Id : riteshadatiya01@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for all correspondence and claims: Ritesh Prakash Adatiya, 401, The First, B/h ITC Hotel, B/s Keshavbaugh Party Plot, Vastrapur, Ahmedabad-380015 Email Id: cirp.cnl@gmail.com
11.	Last date for submission of claims	06.10.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Chandra Net Limited** on 20.09.2021. (Order received by Interim Resolution Professional on 22.09.2021)

The creditors of **Chandra Net Limited**, are hereby called upon to submit their claims with proof on or before 06.10.2021 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 24-09-2021
Place: Ahmedabad

Ritesh Prakash Adatiya
Insolvency Resolution Professional
IBBI/IP-001/IP-P01334/2018-2019/12013



THE sukhjit STARCH & CHEMICALS LIMITED
Regd. Office :Saras Road, Phagwara,(Distt. Kapurthala) Punjab-144 401.
E-mail : sukhjit@sukhjitgroup.com Website: www.sukhjitgroup.com
Ph. 01624-468800 Fax: 01624-261659 CIN : L15321PB1944PLC001925

NOTICE OF EGM
Notice is hereby given that the Extra Ordinary General Meeting (EGM) of the Company is scheduled to be held on Monday, the 18th day of October, 2021 to, inter-alia, approve the issue of Equity warrants convertible into Equity shares on preferential basis & increase in Authorized Capital of the company. The members holding shares in physical form are requested to notify any change in their bank accounts, address and E-mail IDs etc. immediately.
NOTICE OF E-VOTING
Pursuant to the provisions of Section 108 of The Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company is pleased to offer e-voting facility to the members to cast their votes electronically for all resolutions set forth in the notice convening the Extra Ordinary General Meeting of the Company to be held on Monday, the 18th day of October, 2021 at 10:00 A.M. The notice of E-voting has been sent to all shareholders on 22nd September, 2021. The record date for sending notice to shareholders is 17th September, 2021 and a copy of the same has also been placed on the website of the company i.e. www.sukhjitgroup.com. The Company has engaged the services of National Securities Depository Ltd. (NSDL) to provide the E-voting facility. The E-voting is available at the link www.evotingnsdl.com. The cut off date of e-voting is 11th October, 2021. Requisite notice will be sent through E-mail/ Regd. post to the persons who have acquired shares between 17th September, 2021 to 11th October, 2021. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut off date only shall be entitled to avail the facility of remote E-voting as well as voting in the Extra Ordinary General Meeting. The E-voting facility will be available during the following voting period:-
Commencement of E-voting : Thursday, 14th October, 2021 at 9.00 A.M.
End of E-voting : Sunday, 17th October, 2021 at 5.00 P.M.
The E-voting module shall be disabled by NSDL for voting after 5.00 P.M. on Sunday, 17th October, 2021. Once the vote on a resolution is cast by the share holder, the share holder shall not be allowed to change it subsequently. The voting by the shareholders present in the meeting will be done through ballot papers. A member may participate in the general meeting even after exercising his right to vote through remote E-voting but shall not be allowed to vote again in the meeting. Mr. Vipin Chander Sharma, Sr. Manager, for the time being of the company, is appointed as Grievance Officer in relation to E-voting. Any query in this regard may be sent to vipin@sukhjitgroup.com.
For The Sukhjit Starch & Chemicals Ltd.,
Sd/- Aman Setia
Vice President (Finance)
& Company Secretary
Place : Phagwara
Dated: 24th September, 2021



बैंक ऑफ बरौदा
Bank of Baroda

Man Darwaja Branch : First Floor, Krishna Market, Nr. Kinnary Cinema, Man Darwaja, Ring Road, Surat - 395002, **Phone No.** 0261 - 2325145, 2369117, **Email** : surman@bankofbaroda.com

Appendix-IV (See rule 8(1)) SYMBOLIC POSSESSION NOTICE (For Immovable Property)
Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **15.05.2021** calling upon the Borrower **Mr. Rajanish Kumar Bhuvwalchandra Jaiswal & Mrs. Anjuben Bhuvwalchandra Jaiswal & Mr. Bhuvwalchandra Baburam Jaiswal** to repay the amount mentioned in the notice being **Rs. 16,78,111.26 (Rupees Sixteen Lakh Seventy Eight Thousand One Hundred Eleven and Twenty Six Paise Only)** + interest from 01.05.2021 + legal & Other charges / expenses etc. within 60 days from the date of receipt of the said notice.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub -section (4) of Section 13 of the said Act read with rule 8 of the Security Interest Enforcement rule, 2002 on this the day of **20th day September of the year 2021**.
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Man Darwaja Branch** for an amount of **Rs. 16,78,111.26 (Rupees Sixteen Lakh Seventy Eight Thousand One Hundred Eleven and Twenty Six Paise Only)** + interest from 01.05.2021 + legal & Other charges / expenses etc. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of the Immovable property bearing **Plot No. 55/G** (As per KJP Plot No. 217/55) Adm. 70.64 sq. mtrs. together with undivided proportionate share in land and Road at "**Sahakar Park Vibhag-1**" situated on the land bearing amalgamated New Block No. 217 (Block No. 217 and 225 its Rev. S Nos. 191 + 193 + 194 and 195/1) of **Village - Soyani**, Sub District - Palsana, District - Surat, in the name of Mr. Rajanish Kumar Bhuvwalchandra Jaiswal & Mrs. Anjuben Bhuvwalchandra Jaiswal & Mrs. Bhuvwalchandra Baburam Jaiswal. **Bounded by :- North : Plot No. 54, South : Plot No. 56, East : Internal Road, West : Society Boundary.**
Sd/-, Asst. General Manager & Authorised Officer, Bank of Baroda, Surat
Date : 20.09.2021, Place : Surat



बैंक ऑफ बरौदा
Bank of Baroda

Man Darwaja Branch : First Floor, Krishna Market, Nr. Kinnary Cinema, Man Darwaja, Ring Road, Surat - 395002, **Phone No.** 0261 - 2325145, 2369117, **Email** : surman@bankofbaroda.com

Appendix-IV (See rule 8(1)) SYMBOLIC POSSESSION NOTICE (For Immovable Property)
Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **15.05.2021** calling upon the Borrower **Mr. Shailesh Amrutlal Kalariya & Mrs. Gayatriben Shaileshbhai Kalariya** to repay the amount mentioned in the notice being **Rs. 11,72,677.87 (Rupees Eleven Lakh Seventy Two Thousand Six Hundred Seventy Seven and Eighty Seven Paise Only)** + interest from 01.05.2021 + legal & Other charges / expenses etc. within 60 days from the date of receipt of the said notice.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub -section (4) of Section 13 of the said Act read with rule 8 of the Security Interest Enforcement rule, 2002 on this the day of **20th day September of the year 2021**.
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Man Darwaja Branch** for an amount of **Rs. 11,72,677.87 (Rupees Eleven Lakh Seventy Two Thousand Six Hundred Seventy Seven and Eighty Seven Paise Only)** + interest from 01.05.2021 + legal & Other charges / expenses etc. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of the Immovable property bearing **Plot No. 113**, Admeasuring about 40.15 sq. mtrs. i.e. 48.02 sq. mtrs. together with undivided share in road and COP adm. about 16.02 sq. mtrs. at **Juhika Residency - 1** situated on the land bearing after Re-survey, Block No. 85, Old Block No. 61 its Revenue Survey No. 50 of **Village - Nansad**, Sub District - Kamrej, Dist. Surat in the name of Mr. Shailesh Amrutlal Kalariya & Mrs. Gayatriben Shaileshbhai Kalariya. **Bounded by :- North : Plot No. 60, South : Plot No. 112, East : Road, West : Plot No. 62.**
Date : 20.09.2021
Place : Surat
Sd/-, Asst. General Manager & Authorised Officer, Bank of Baroda, Surat



BANK OF MAHARASHTRA

Zonal Office Surat : B - Wing, Prime Arcade, Anand Mahal Road, Adajan, Surat - 395009, **Ph. :** (0261) 2730520, **Email :** zmsurat@mahabank.co.in

(Rule - 8 (1)) POSSESSION NOTICE (for immovable property)
Whereas, The undersigned being the Authorized Officer of the **Bank of Maharashtra** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice dated **20.05.2021** by Regd AD calling upon the borrower, **Snehriya Textiles, Prop. Mahesh Manjibhai Khunt** to repay in full the amount of **Rs. 24,96,498/-** + unapplied interest Rs. 27,981/- + thereupon interest at the rate 10.75 + 2% penal interest from 02.05.2021 in cash Credit Loan, to repay in full the amount of Rs. 5,00,644/- plus unapplied interest of Rs. 9,433/- thereupon interest at the rate 7.50 + 2% penal interest from 02.05.2021 in GECL Loan and to repay in full the amount of Rs. 2,24,819/- plus unapplied interest of Rs. 3,643/- thereupon interest at the rate 9.45 + 2% penal interest from 02.05.2021 in Advoc credit line.
The notice was sent by Regd AD Post and in local newspaper calling upon the borrower and guarantors for payment of dues towards to the bank. The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on this **21.09.2021**.
The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **Bank of Maharashtra** for an amount hereinabove mentioned.
DESCRIPTION OF THE IMMOVABLE PROPERTY
All those piece and parcels of the property known as Office No. U-33, Admeasuring about 248 sq. ft. super built up area 161.20 sq. ft. carpet area on upper ground Floor of Diamond World building situated at land constructed on R.S. No. 366 of Village - Katargam, Tal. & Dist. Surat. **Bounded by :- North : Office No. U-31, South : Office No. U-32, East : Open Space, West : Common Passage.**
Date : 21.09.2021
Place : Surat
Sd/-, Authorised Officer Under SARFAESI Act - 2002, Bank of Maharashtra

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BACON VANIYA PRIVATE LIMITED (CIN: U74999GJ2012PTC115091)

Relevant Particular

1. Name of Corporate Debtor	BACON VANIYA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07 th February, 2012
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4. Corporate Identity Number (CIN)/ Limited Liability Identification No. of corporate debtor	U74999GJ2012PTC115091
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 6000AN 06 S.G. ROAD P.O. KANWOL, TALUKA: BHATNAGAR, SABARKANTHA GUJARAT 380011 INDIA
6. Insolvency commencement date in respect of corporate debtor	20 th September, 2021 (Order uploaded on NCLT website on 22 nd September, 2021)
7. Estimated date of closure of insolvency resolution process	21 st March, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : Amrish Navinchandra Gandhi Reg. No. : IBBI/IPA-002/P-N00670/2018-2019/12036
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: 304, Shivalik Kshatriya, Opp. Shri Pura Pura, Near Anand Nagar Bus Stand, Savli, Ahmedabad, Gujarat 380015 Email: amrishgandhi72@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Reg. Add: 304, Shivalik Kshatriya, Opp. Shri Pura Pura, Near Anand Nagar Bus Stand, Savli, Ahmedabad, Gujarat 380015 Email: amrishgandhi72@gmail.com
11. Last date for submission of claims	06 th October, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads NOT APPLICABLE

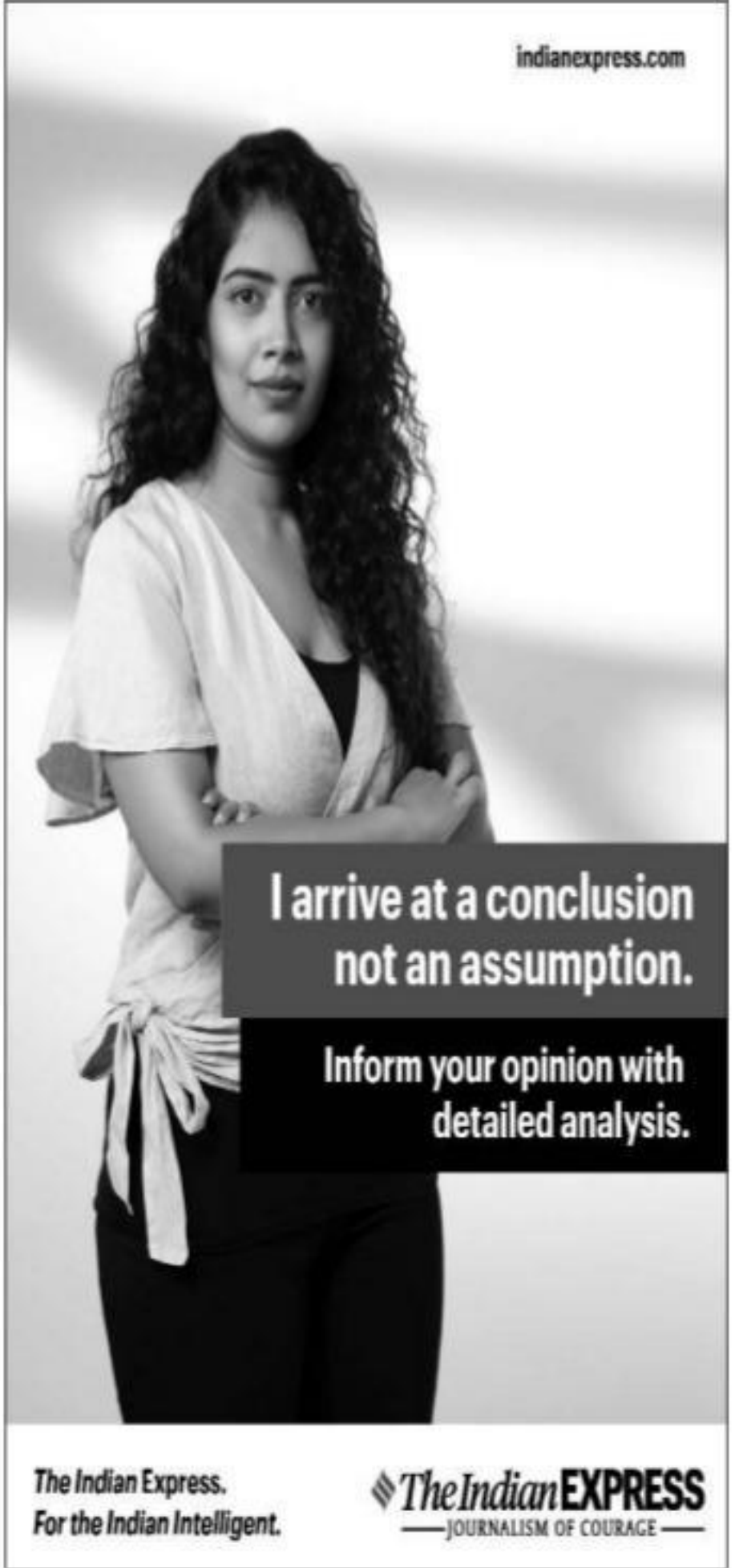
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **BACON VANIYA PRIVATE LIMITED** on 20th September, 2021 (Order uploaded on NCLT website on 22nd September, 2021).
The creditors of **BACON VANIYA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 06th October, 2021 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Amrish Navinchandra Gandhi
Interim Resolution Professional
Date: 23/09/2021
Place: Ahmedabad Reg No- IBBI/IPA-002/P-N00670/2018-2019/12036

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CHANDRA NET LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Chandra Net Limited
2. Date of incorporation of corporate debtor	March 16 th , 1999
3. Authority under which corporate debtor is incorporated / registered	Registrar of companies- Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200GJ1999PLC035595
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: 401, Parshwa Tower, Near Pakwan- II, S.G. Highway, Bodakdev Ahmedabad Gujarat 380054 India
6. Insolvency commencement date in respect of corporate debtor	20.09.2021 (NCLT, Ahmedabad Bench passed Order dated 20/09/2021, C.P. No. 74(AHM)/2021. Order received by Interim Resolution Professional on 22.09.2021)
7. Estimated date of closure of insolvency resolution process	21.03.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Aditya Insolvency professional. Reg. No. IBBI/IP-001/IP-P01334/2018-19/12013
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address :- E-904, Icon Platinum, Bopal Cross Road, Bopal, Ahmedabad; Email Id : riteshadiya01@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address for all correspondence and claims: Ritesh Prakash Aditya, 401, The First, B/H ITC Hotel, B/S Keshavnagar Party Plot, Vastrapur, Ahmedabad-380015 Email Id: cirp.cnl@gmail.com
11. Last date for submission of claims	06.10.2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Chandra Net Limited** on 20.09.2021. (Order received by Interim Resolution Professional on 22.09.2021)
The creditors of **Chandra Net Limited**, are hereby called upon to submit their claims with proof on or before 06.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Ritesh Prakash Aditya
Insolvency Resolution Professional
IBBI/IP-001/IP-P01334/2018-2019/12013
Date : 24-09-2021
Place: Ahmedabad



I arrive at a conclusion not an assumption.
Inform your opinion with detailed analysis.

The Indian Express.
For the Indian Intelligent.

**The IndianEXPRESS**
JOURNALISM OF COURAGE



BAJAJ FINANCE LIMITED

Corporate office: 3rd Floor, Bajaj Finserv Panchshil Tech Park Viman Nagar, Pune Maharashtra, India -411014, Maharashtra.
Surat Branch Office: 4th Floor, Office No. - 404 to 406, Trinity Business Park, L. P. Savani Road, Surat - 395 004.
Ahmedabad Branch Office : 3rd Floor, Unit No.302 To 306, Torquise Building, Opp. Centre Point,Panchwati Paanch Rasta, Off C. G. Road,Ahmedabad - 380 006.
Vadodara Branch Office :- 4th Floor, 401,402,403,404,Times Square Building, Fatehguri,Baroda - 390 002.

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
Undersigned being the Authorized officer of M/s Bajaj Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Finance Limited and as a consequence the loan(s) have become Non Performing Assets (N.P.A's) on the below mentioned dates. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	NPA Date
Branch: JAMNAGAR LAN: 473LAP03126011 Borrower's / Co - borrower's 1. GASCON AUTO PRIVATE LIMITED (Borrower) (Through its proprietor/Authorized Signatory/ Managing director) AT JALARAM MANDIR ROAD OPP. MELDI MATA MANDIR, JAMNAGAR-361001 2. VANITA NARENDRA PATEL (Co-Borrower) AT B/H MOTORHOUSE PARK COLONY JAMNAGAR-361008 3. NARENDRA KUMAR MOHANLAL (Co-Borrower) PATEL AT B/H MOTORHOUSE PARK COLONY JAMNAGAR-361008	All that piece and parcel of the Non-agricultural Property described as: FLAT NO. 503/504, FIFTH FLOOR SNEHEEP RESIDENCY, PLOT NO. 47, REV. SUR. NO. 99/PAIKI, NEW SUR. 5669/1/47, OF SHEET NO. 275 AT JOISAR ESTATE JAMNAGAR GUJARAT-361008	08 Sept 2021 of Rs. 28,45,270/- (Rupees Twenty Eight Lac Forty Five Thousand Two Hundred Seventy Only)	25th June 2021
Branch: RAJKOT LAN: 416LAP32923737 Borrower's / Co - borrower's 1. AAI SHRI KHODIYAR DAIRY FARM (Borrower) AT KHODIYAR KRUPA, BLOCK NO A -69 NEMINATH SOCIETY, NEAR GAYATRI DAIRY, GANDHIGRAM, RAJKOT, RAIYA ROAD, GUJARAT 360007 2. SAKARIYA BHUPATBHAI (Co-Borrower) AT S/O BHANJIBHAI SAKARIYA KHODIYAR KRUPA, BLOCK NO A -69 NEMINATH SOCIETY, NEAR GAYATRI DAIRY, GANDHIGRAM, RAJKOT, RAIYA ROAD, GUJARAT 360007 3. LATABEN BHUPATBHAI (Co-Borrower) SAKARIYA AT KHODIYAR KRUPA, BLOCK NO A -69 NEMINATH SOCIETY, NEAR GAYATRI DAIRY, GANDHIGRAM, RAJKOT, RAIYA ROAD, GUJARAT 360007.	All that piece and parcel of the Non-agricultural Property described as: R.S. NO 146 PL NO B/8/2 PAIKI PLOT NO 1 KHODIYAR KRUPA, BLOCK NO A -69 NEMINATH SOCIETY, JASSAL COMPLEX STREET NANAVATI CHOWK 150 FT RING ROAD GANDHIGRAM, RAJKOT, RAIYA ROAD, GUJARAT 360007 East : ROAD West : PLOT NO B/7/2 North : ROAD South : ROAD	20th Aug 2021 of Rs. 38,08,148/- (Rupees Thirty Eight Lac Eight Thousand One Hundred Forty Eight Only)	01st Aug 2021
Branch: RAJKOT LAN: 416LAP24505243 Borrower's / Co - borrower's 1. BHATT BHARGAV AND ASSOCIATES (Borrower) (Through its Proprietor/Authorized Signatory/ Managing Director) AT 301 AKSHAR CHAMBER RAJPUTPARA MAIN ROAD OPP GYM KHANA CLUB RAJKOT-360001 2. BINAANILBHAI TRIVEDI (Co-Borrower) AT BHANU SMRUTI,JAYRAJ PLOT 2/11 PALACE ROAD SANTOSH DAIRY FARM RAJKOT-360001 3. BHARGHAV UPENDRABHAI BHATT (Co-Borrower) AT BHANU SMRUTI,JAYRAJ PLOT 2/11 PALACE ROAD SANTOSH DAIRY FARM RAJKOT-360001	All that piece and parcel of the Non-agricultural Property described as: OFFICE NO S30 S31 SHAKTI CHAMBERS 1 ABOVE DENABANK OPP HDFC BANK 8/A NATIONAL HIGHWAY MORBI 363642 RAJKOT GUJARAT-363642 East :- Road West :- Office No. S-110 & S-111 North :- Office No. S-29 & S-30 South :- Office No. S-31 & S-32	20th Aug 2021 of Rs. 23,58,002/- (Rupees Twenty Three Lac Fifty Eight Thousand Two Only)	25th June 2021
Branch: SURAT LAN: 4280HL47457242 and 4280HL47458424 Borrower's / Co - borrower's 1. PRAVIN KUMAR PATEL (Borrower) AT K 342 ABHINANDAN PALACE, NEAR SHILPA PARK, SOCIETY, SURAT-395003 2. PRAHLAD SINGH (Co-Borrower) AT 58 1ST FLOOR TAGOR COLONY, B/H PARAMHANS, L H ROAD, SURAT-395010 3. NATRAJ TRADERS (Co-Borrower) AT 58 1ST FLOOR TAGOR COLONY, B/H PARAMHANS, L H ROAD, SURAT-395010	All that piece and parcel of the Non-agricultural Property described as: FLAT NO 2 0 3 , 2 N D FLOOR, BUILDING NO. B1 RUDHRAKSH AVENUE NEAR PARVAT, PATIYA MAGOB DUMBHAL SURAT 395010, SURAT, GUJARAT-395010	20th Aug 2021 of Rs. 32,11,057/- (Rupees Thirty Two Lac Eleven Thousand Fifty Seven Only)	02nd July 2021
Branch: BAROOLI LAN: 577RLP23711956 and 577RLP24404675 Borrower's / Co - borrower's 1. KAUSHALKISHOR MADANMOHAN KUMAR (Borrower) (Through all his legal heirs since deceased) 2. Amitaben Kaushalkishor Kumar Co-Borrower 3. Dipesh Kaushalkishor Kumar Co-Borrower 4. Neha Kaushalkishor Legal heir 5. Megha Kaushalkishor Kumar Legal heir ALL AT KUMAR HOSPITAL, 3rd FLOOR, MAIN BAZAR ROAD TA. & DIST. SONGADH 394670	All that piece and parcel of the Non-agricultural Property described as: C. S. NO. 3051 AT NAVAGAM TA SONGADH DIST. SURAT 394670 North : Adjoining Gamtal East : Adjoining Khadi. South : Sardar Vallabhai Patel Road West : Adjoining Survey No. 1238	16th August 2021 of Rs. 65,69,686/- (Rupees Sixty Five Lakhs Sixty Nine Thousand Six Hundred Eighty Six Only)	02nd July 2021

Place: Gujarat
Date: 24.09.2021

For M/s Bajaj Finance Limited, (Vinay Sobti) Authorized Officer

BAJAJ FINSERV બજાજ ફાઇન્સીંગ ફાયનાન્સ લીમીટેડ			
કોર્પોરેટ ઓફીસ : સેરીલમ આઈટી પાર્ક બી-૨ બિલ્ડીંગ, પાંચમો માળ, કલ્યાણી નગર, પુણે, મહારાષ્ટ્ર-૪૧૧૦૧૪. રાજકોટ શાખા ઓફીસ : ઓપે માળ, ગોલ્ડન રોડ, ઉદ્યોગનગર કોલોની, ભકિતનગર, રાજકોટ, ગુજરાત-૩૬૦૦૦૨. સુરત શાખા ઓફીસ : ઓફીસ નં. ૪૦૨, ચોથો માળ, આર્યા કોર્પોરેટ કોવીલ્ડ, વીઆઈપી રોડ, ભરથાણા સુરત-૩૮૫૦૦૭. વડોદરા શાખા ઓફીસ : ચોથો માળ, આરકે પ્લાઝા, ૪૦૮-૪૧૦, આર.કે. પ્લાઝા, દિવાલીપુરા, વડોદરા-૩૮૦૦૦૭. ગુજરાત			
સિક્કચોરીટાઇમ્શન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્કચોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ,૨૦૦૨ની કલમ ૧૩(૨) હેઠળ માંગણા નોટીસ			
મેસર્સ બજાજ ફાઇન્સીંગ ફાયનાન્સ લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ દેવાદાર(સે) / સહ-દેવાદાર(સે) જેઓ બજાજ ફાઇન્સીંગ ફાયનાન્સ લીમીટેડ દ્વારા તેમને અપાયેલ મિલકત સામેની હોમ લોન(નો)/ લોન(નો) માટે તેમની જવાબદારીઓ નિભાવવામાં નિષ્ફળ ગયા છે એટલે કે મુદત તેમજ વ્યાજ અને તેના પર લદાયેલ અન્ય ચાર્જની ચુકવણીમાં કસુર કર્યો છે અને પરિણામે લોન(નો) નોન પરફોર્મિંગ એસેટ્સ તરીકે વર્ગીકૃત કરાયા હતા. તદ્દનુસાર સિક્કચોરીટાઇમ્શન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્કચોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ની કલમ ૧૩(૨) અને તે હેઠળના નિયમો હેઠળ તેમને તેમના છેલા જાણીતા સરનામાં પર નોટીસો જારી કરાઇ હતી. આમ છતાં તે બજાજથી વગર /રવાનગી વગર પરત ફરી હતી આથી આવા દેવાદાર(સે) /સહ-દેવાદાર(સે) ને આથી સમયે સમયે તેમને લીધેલ લોન સવલતો હેઠળ તેમના બાકી લેણાંની પતાવટ કરવા માટે આ પ્રકાશીત નોટીસના માર્ગે જાણ / માહિતગાર કરવામાં આવે છે.			
દેવાદાર(સે)/સહ-દેવાદાર(સે)/જમીનદાર(સે) નું નામ અને સરનામું લોન એકાઉન્ટ નંબર	સિક્કચોર્ડ એસેટની વિગત (સ્થાવર મિલકત)	માંગણા નોટીસની વાંચીય અને રકમ	
શાખા : સુરત લોન નં. : 428HSLEG987026 અને 428TSHEH131679 દેવાદાર/સહ - દેવાદાર ૧. સહુલ દુબે (દેવાદાર) બિલ્ડીંગ એલ/ર, ફ્લેટ ૫૦૧, અંબિકા ટાઉનશિપ ઓમ નગર પાછળ, ડિંકોલી, ખારવાસા રોડ, સુરત ૩૮૪૨૧૦ ૨. બંદના દુબે (સહ-દેવાદાર) બિલ્ડીંગ એલ/ર, ફ્લેટ ૫૦૧, અંબિકા ટાઉનશિપ ઓમ નગર પાછળ, ડિંકોલી, ખારવાસા રોડ, સુરત ૩૮૪૨૧૦ ૩. ગંગોત્રી દેવી (સહ-દેવાદાર) બિલ્ડીંગ એલ/ર, ફ્લેટ ૫૦૧, અંબિકા ટાઉનશિપ ઓમ નગર પાછળ, ડિંકોલી, ખારવાસા રોડ, સુરત ૩૮૪૨૧૦ ૪. રોહિત દુબે (સહ-દેવાદાર) બિલ્ડીંગ એલ/ર, ફ્લેટ ૫૦૧, અંબિકા ટાઉનશિપ ઓમ નગર પાછળ, ડિંકોલી, ખારવાસા રોડ, સુરત ૩૮૪૨૧૦	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: બિલ્ડીંગ એલ/ર, ફ્લેટ ૫૦૧, અંબિકા ટાઉનશિપ ઓમ નગર પાછળ, ડિંકોલી, ખારવાસા રોડ, સુરત તેના દરેક ભાગ અને હિસ્સા	૦૫ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૫,૧૯,૭૦૫/- (રૂપિયા પચ્ચીસ લાખ ઓગણીસ હજાર સાતસો પાંચ પુરા)	
શાખા : બેરોડા લોન નં. : H413DHB0041812 અને H413DHT0041813 દેવાદાર: /સહ-દેવાદાર ૧. શ્રી રામુલુ વિમ્કા (દેવાદાર) ટાવર એ ૩૦૩, કાન્હા પ્લેટીનમ, જયલક્ષ્મી કુલેક્સ પાસે, વડોદરા, આપાવર પાવર કુલવાડી - ૩૮૦૦૨૪	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: એ ૩૦૩, કાન્હા પ્લેટીનમ, કુલવાડી જ્ઞાતનાકા - ૩૮૦૦૨૪ તેના દરેક ભાગ અને હિસ્સા	૦૫ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૭,૫૪,૬૩૭/- (રૂપિયા સત્તાવીસ લાખ ચોપન હજાર છસો એકત્રીસ પુરા)	
શાખા : સુરત લોન નં. : 428HML85341951 અને 428THL85352952 દેવાદાર: /સહ-દેવાદાર ૧. સુરેશભાઈ એલ લાઠીયા (દેવાદાર) એફ-૧૦૨, કુશ્મકુજ રેસિડન્સી, વૃંદાવન સોસાયટી સામે- ૩૮૪૧૦૫ ૨. સવજીભાઈ લાઠીયા (સહ-દેવાદાર) ૪૮, વંદના સોસાયટી, વિભાગ-૨, રથામધામ રોડ, સુરત- ૩૮૫૦૦૬ ૩. મનદરભાઈ લાઠીયા (સહ-દેવાદાર) ૪૮, વંદના સોસાયટી, વિભાગ-૨, રથામધામ રોડ, સુરત- ૩૮૫૦૦૬	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે:પ્લોટ નં.૧૪૮, નંદાલી રેસિડન્સી, રંગોળી ચોકડી પાસે, વેલવાલા, કામરેજ, સુરતના દરેક ભાગ અને હિસ્સા	૦૫ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨,૮૮,૨૪૧/- (રૂપિયા અઠ્ઠાવીસ લાખ બચ્સાી હજાર બસો એકતાલીસ પુરા)	
શાખા : સુરત લોન નં. : 428HML62358948 અને 428THL64022306 દેવાદાર:/સહ દેવાદાર ૧. શ્રી અનુલભાઈ આર.કોઠીયા (દેવાદાર) ૮૪, લક્ષ્મીનગર સોસાયટી-૧, ડી.માઈ સામે, સરથાણા જ્ઞાતનાકા - સુરત - ૩૮૫૦૦૬ ૨. શિવાબેન કોઠીયા ૧૯, કાકોરદ્વાર સોસા. વરાછા રોડ, સુરત- ૩૮૫૦૦૬	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે:પ્લોટ નં. ૧૫, પીનલ રેસિડન્સી, રંગોળી ચોકડી પાસે, દાહુડી, કામરેજ,સુરત ગુજરાત ૩૮૪૧૮૦ના દરેક ભાગ અને હિસ્સા	૦૫ ઓગસ્ટ, ૨૦૨૧ રૂ. ૩૭,૬૬,૩૮૦/- (રૂપિયા સાડત્રીસ લાખ છાંસ હજાર ત્રણસો એંશી પુરા)	
શાખા : નડિયાદ લોન નં. : 432RMSDZ836656 દેવાદાર:/સહ દેવાદાર ૧. અસલભાઈ મહામદ ચુનુસ મેમણ (દેવાદાર) ૧૩-૧૯-૪૫૮, નવી મેમો કોલોની, ભાલેજ રોડ, આણંદ- ૩૮૯૦૦૧ ૨. આરિયાના અસલભાઈ મેમણ (સહ-દેવાદાર) ૧૩-૧૯-૪૫૮, નવી મેમો કોલોની, ભાલેજ રોડ, આણંદ- ૩૮૯૦૦૧	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: આરએસ નં. ૨૫૦૮/૧ અને ૨૫૦૮/૧, પ્લોટ નં. ૬૩, મોના પાર્ક સોસાયટી,મીના મસ્જીદનસામે, સુઘી મહેસા અશ્રફીયા ભાલે રોડ, તા: આણંદ, જિ: આણંદ, ગુજરાત - ૩૮૮૦૦૧ના દરેક ભાગ અને હિસ્સા. ચતુર્ત્રીમા:પૂર્વ: પ્લોટ નં. ૬૨ની બાઉન્ડ્રી, પશ્ચિમ: પ્લોટ નં. ૬૪ની બાઉન્ડ્રી, ઉત્તર: બાઉન્ડ્રી રોડ, દક્ષિણ: પ્લોટ નં. ૭૦ની બાઉન્ડ્રી	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૭,૭૪,૨૨૨/- (રૂપિયા સાત લાખ ચુંબોતેર હજાર બપો બાવીસ પુરા)	
શાખા : નવસારી લોન નં. : H433HLD0303914 દેવાદાર:/સહ દેવાદાર ૧. ભવરામ નાનાકરામ વાઘવાણી (દેવાદાર) ૨૧૧, ખોડીયાર કોમ્પ્લેક્સ, દિનદયાલ સોસાયટી, શાંતિનિકેતન સ્કુલ સામે, પાલનપુર પાટીયા રોડ, સુરત- ૩૯૧૦૦૬ ૨. સોનીયા રામદાસ વાઘવાણી (સહ-દેવાદાર) ૨૧૧, ખોડીયાર કોમ્પ્લેક્સ,દિનદયાલ સોસાયટી, શાંતિનિકેતન સ્કુલ સામે, પાલનપુર પાટીયા રોડ, સુરત- ૩૯૧૦૦૬	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ફ્લેટ નં. ૪૪/૧૪૩, રજો માળ, એમરાછાછુ ફ્લોઈર્સ (ગુજરાત હાઉસિંગ બોર્ડ), રંગ અવધૂત સોસાયટી-૧ પાસે, રૂપાસલી સિનેમા, રાંદેર રોડ, રાંદેર પેટા બિરો શહેર સુરત ગુજરાત ૩૮૫૦૦૯ના દરેક ભાગ અને હિસ્સા.	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૧૩,૧૮,૦૪૪/- (રૂપિયા તેર લાખ અઠાર હજાર ચુંબાલીસ પુરા)	
શાખા : વ્યારા લોન નં. : 427RMS89267747 દેવાદાર:/સહ દેવાદાર ૧. ભગતીલાલ દાલચંદ સોલંકી (દેવાદાર) એસ/ઓ સોલંકી દાલચંદ, ૩૪૮૭, મારુતિધામ સોસાયટી, વેદસી રોડ, વાલોદ, વ્યારા, સુરત - ૩૯૪૬૪૭ ૨. સંતોષીબેન ભગવતીલાલ (સહ-દેવાદાર) એસ/ઓ સોલંકી દાલચંદ, ૩૪૮૭, મારુતિધામ સોસાયટી, વેદસી રોડ, વાલોદ, વ્યારા, સુરત - ૩૯૪૬૪૭	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: પ્લોટ નં. એ/૪૪, પેટા પ્લોટ નં. ૪૪/૧, બ્લોક નં.એસ ૯૬, પકી,મારુતિધામ સોસાયટી, ગાંધી ફળીયુની નજીક, ગુજરાત ૩૮૪૬૫૦ના દરેક ભાગ અને હિસ્સા. ચતુર્ત્રીમા: પૂર્વ: પ્લોટ નં. ૪૪/૨, પશ્ચિમ: પ્લોટ નં. ૪૩/૩, ઉત્તર: ૨૦ ફૂટ પહોળો રોડ, દક્ષિણ: પ્લોટ નં. ૪૪/૪	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૬,૪૫,૬૨૫/- (રૂપિયા છ લાખ પીસતાલીસ હજાર છસો પચ્ચીસ પુરા)	
શાખા : વાપી લોન નં. : 584HSLEH133428 અને 584TSHEH226071 દેવાદાર:/સહ દેવાદાર ૧. મુકેશ જ્ઞા (દેવાદાર) ૪૦૪, ઇન્ફ્રામથ, મહેશ્વરી ભવન પાછળ, ચાલા, વાપી-૩૯૬૧૯૧ ૨. કલ્પના જ્ઞા (સહ-દેવાદાર) ૪૦૪, ઇન્ફ્રામથ, મહેશ્વરી ભવન પાછળ, ચાલા, વાપી-૩૯૬૧૯૧	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: લેટ નં. ૪૦૪, ૪થો માળપા ઇન્ફ્રામથ, વૃંદાવન પાર્ક સામે, મુકતાનંદ માર્ગ, ચાલા વાપી, ગુજરાત - ૩૯૬૧૯૧ના દરેક ભાગ અને હિસ્સા.	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૧૭,૨૩,૭૮૧/- (રૂપિયા સત્ત લાખ તેવીસ હજાર સાતસો એકચાસી પુરા)	
શાખા : બારડોલી લોન નં. : H4X7FRL0378893 દેવાદાર:/સહ દેવાદાર ૧. પંકજ દેવીલાલ પગારે (દેવાદાર) આનંદ નગર કોંગ્ર ફાટક, વ્યારા, ગુજરાત-૩૯૪૬૫૦ ૨. પુણાબેન પંકજભાઈ પગારે (સહ-દેવાદાર) આનંદ નગર કોંગ્ર ફાટક, વ્યારા, ગુજરાત-૩૯૪૬૫૦	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: શોપ નં. ૧૦૩, કિશ્કા વિલા, ગોલ્ડન નગર સામે, પાનવાડી ગામ રોડ, પાનવાડી, શહેર) તાપી: વ્યારા, ગુજરાત-૩૮૪૬૫૦ના દરેક ભાગ અને હિસ્સા. પૂર્વ: શોપ નં. ૧૦૪, પશ્ચિમ: શોપ નં. ૧૦૪, ઉત્તર:, એન્ટી પેસેજ, દક્ષિણ: ખુદી જગ્યા	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૫,૬૮,૧૮૯/- (રૂપિયા પાંચ લાખ અઠાવું હજાર એકસો નેવચ્ચાંસી પુરા)	
શાખા : હિમંતનગર લોન નં. : H500RPL0149453 દેવાદાર:/સહ દેવાદાર ૧. સમીર શાહુભાઈ પઠાણ (દેવાદાર) ૬, બસેરા સોસાયટી, ભેરુન્ડ રોડ, મોડા- ૩૮૩૩૧૫ ૨. અસુભાગિયા હુસેનબાગ પઠાણ (સહ-દેવાદાર) ૬, બસેરા સોસાયટી, ભેરુન્ડ રોડ, મોડા- ૩૮૩૩૧૫	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ષોડાસા નગરપાલિકા, સર્વે નં. ૨૩૩, પ્લોટ નં. ૦૬, ભૂખંડ રોડ, એર: મોડાસા, તા:મોડાસા, જિ: અરવાલી, મોડાસા, ગુજરાત-૩૮૩૩૧૫ના દરેક ભાગ અને હિસ્સા. પૂર્વ: ૬ મીનો રોડ ત્યાર બાદ પ્લોટ નં. ૦૧ પશ્ચિમ: ૪.૫૦ મી.નો માર્ગિલ, ઉત્તર: પ્લોટ નં. ૦૫, દક્ષિણ: માર્ગિલ ત્યાર બાદ એર નં. ૨૩૪	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૧૨,૦૬,૧૨૩/- (રૂપિયા બાર લાખ છોતેર હજાર એકસો તેવીસ પુરા)	
શાખા : હેમરાવદ લોન નં. : 5૬9RMS85962392 દેવાદાર:/સહ દેવાદાર ૧. સંદીપ સોમાભાઈ ચૌહાણ (દેવાદાર) ઘોલીધારા, પ્રીમાસી સ્કુલ, નં. ૪, ધાંગધા, ધાંગધા - ૩૬૩૨૧૦ ૨. સોમાભાઈ કાલાભાઈ ચૌહાણ (સહ-દેવાદાર) ઘોલીધારા, પ્રીમાસી સ્કુલ, નં. ૪, ધાંગધા, ધાંગધા - ૩૬૩૨૧૦	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ધાંગધા, સર્વે નં. ૫૦૩, પ્લોટ નં. ૩૩, તા: ધાંગધા, જિ:સુરેન્દ્રનગર, ગુજરાત - ૩૬૩૩૧૦ના દરેક ભાગ અને હિસ્સા. પૂર્વ: પ્લોટ નં. ૫૧ પશ્ચિમ: રોડ ઉત્તર: પ્લોટ નં. ૩૪ દક્ષિણ: પ્લોટ નં. ૩૨	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૪,૪૮,૮૩૫/- (રૂપિયા ચાર લાખ અડતાલીસ હજાર નવસો પાંચીસ પુરા)	

આ પગલા નોટીસની વૈકલ્પિક બજાવણી માટે લેવાઈ રહ્યાં છે. ઉપરોક્ત દેવાદારો અને/અથવા સહ-દેવાદારો, જમીનદારોને આ નોટીસના પ્રકાશનની તારીખથી ૦૬ દિવસની અંદર બાકી લેણાની વ્યાજ સહિત ચુકવણી કરવા સલાહ આપવામાં આવે છે, જેમાં નિષ્ફળ રતાં (બજાજ હાઉસિંગ ફાયનાન્સ લીમીટેડને પ્રાપ્ત થઈ અન્ય હક પરથી પુરુસદ વગર) સિક્કચોર્ડ એસેટ / ગીસો મિલકતોના કબજા માટે અન્ય પગલા સિક્કચોરીટાઇમ્શન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એનફોર્સમેન્ટ ઓફ સિક્કચોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૨) ની જોવાવડો અનુસાર શરૂ કરવામાં આવશે. ઉપર જણાવેલ વ્યક્તિઓને ઉપર જણાવેલ મિલકતો જેના પર બજાજ ફાઇન્સીંગ ફાયનાન્સ લીમીટેડનો ચાર્જ છે તેને બીજાને નામે કરવા, ગ્રાહીત વ્યક્તિનું હિત ન સર્જવા પણ સલાહ આપવામાં આવે છે.

સ્થળ : ગુજરાત તારીખ : ૨૪.૦૯.૨૦૨૧

બજાજ ફાઇન્સીંગ ફાયનાન્સ લીમીટેડ અધિકૃત અધિકારી

દેવાદાર(સે)/સહ-દેવાદાર(સે)/જમીનદાર(સે) નું નામ અને સરનામું લોન એકાઉન્ટ નંબર	સિક્કચોર્ડ એસેટની વિગત (સ્થાવર મિલકત)	માંગણા નોટીસની તારીખ અને રકમ
શાખા : રાજકોટ લોન નં. : 416HSL89474802, 416TSH89859133 અને 416TSH89863959 દેવાદાર:/સહ દેવાદાર ૧. શિરાગભાઈ ઘેટીયા (દેવાદાર) ફ્લેટ નં. ૨૦૧, શ્રીનાથ એપા. અંબિકા ટાઉનશિપ, સમન્વય પેલેસ, જીવરાજ પાર્ક, નાના માવા રોજ, રાજકોટ - ૩૬૦૦૦૪ ૨. કેસુરી શિરાગભાઈ ઘેટીયા (સહ-દેવાદાર) ફ્લેટ નં. ૨૦૧, શ્રીનાથ એપા. અંબિકા ટાઉનશિપ, સમન્વય પેલેસ, જીવરાજ પાર્ક, નાના માવા રોજ, રાજકોટ - ૩૬૦૦૦૪ શાખા : સુરત લોન નં. : 428HML78905009 અને 428THL81604522 દેવાદાર:/સહ દેવાદાર ૧. ધનજીભાઈગોતી (દેવાદાર) એફ-૪૦૨, રાંદે રેસિડન્સી ભક્તિ નંદન ચોક, મોડા વરાછા, સુરત - ૩૯૪૧૦૧ ૨. પ્રતીક ધનજીભાઈ ગોતી (સહ-દેવાદાર) એફ-૪૦૨, રાંદે રેસિડન્સી, ગોકુલધામ રો હાઉસ, મોડા વરાછા- ભક્તિ નંદન સોસા, સુરત - ૩૯૪૧૦૧ શાખા : સુરત લોન નં. : 428HML72526478 અને 428THL74756191 દેવાદાર:/સહ દેવાદાર ૧. ઘનશ્યામભાઈ ટોલા (દેવાદાર) બી/૨, ૩૦૩, સ્ટાર હોમ જૂનો કોસાડ રોડ, રજવાણા પાટી પ્લોટ, પાસાલ અમરોલી, સુરત - ૩૯૪૧૦૭ ૨. કૈલાસબેન ટોલા (સહ-દેવાદાર) બી/૨, ૩૦૩, સ્ટાર હોમ જૂનો કોસાડ રોડ, રજવાણા પાટી પ્લોટ, પાસાલ અમરોલી, સુરત - ૩૯૪૧૦૭ ૩. ઓમ સાઈ એન્ટરપ્રાઇસ (સહ-દેવાદાર) ગ્રાઉન ફ્લોર, પ્લોટ નં. ૭૨, સુચાંપુર ઇન્ડસ્ટ્રીયલ કો-ઓપ સોસા. કંતારગામ સુરત ૩૮૫૦૦૪	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ફ્લેટ નં. ૨૦૧, શ્રીનાથ એપા. અંબિકા ટાઉનશિપ, સમન્વય પેલેસ, જીવરાજ પાર્ક, નાના માવા રોડ, રાજકોટ, ગુજરાત - ૩૬૦૦૦૪ના દરેક ભાગ અને હિસ્સા. બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: પ્લોટ નં. ૩૯, રામ વાટીકા વિભાગ ૪, રંગોળી ચોકડી પાસે, વેલાંગા કામરેજ, સુરત, ગુજરાત-૩૮૪૧૦૧ના દરેક ભાગ અને હિસ્સા. પૂર્વ: સોસાયટી રોડ પશ્ચિમ: પ્લોટ નં. ૫૦ ઉત્તર: પ્લોટ નં. ૩૮ દક્ષિણ: પ્લોટ નં. ૪૦ બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: પ્લોટ નં. ૩૫૫, શ્રી દર્શન રેસિડન્સી, શિવ દર્શન રેસિડન્સી સામે, શેખપુર, કામરેજ, સુરત, ગુજરાત-૩૮૪૧૮૦ના દરેક ભાગ અને હિસ્સા. પૂર્વ: સોસાયટી રોડ પશ્ચિમ: પ્લોટ નં. ૩૪૦ ઉત્તર: પ્લોટ નં. ૩૫૬ દક્ષિણ: પ્લોટ નં. ૩૫૪ બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ફ્લેટ નં. ૪૦૧, રથો માળ, બિલ્ડીંગ નં. કે ભક્તિ ધારા રેસિડન્સી, ૨, નૂતન સિનેમા પાસે, ગોહાણ, સાયણ રોડ, સાયણ સાયણ, ગુજરાત ૩૮૪૧૩૦ના દરેક ભાગ અને હિસ્સા.	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૪૦,૨૧,૩૮૦/- (રૂપિયા ચાલીસ લાખ એકવીસહજાર ત્રણસો એંશી પુરા) ૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૧,૧૨,૮૮૫/- (રૂપિયા એકવીસ લાખ બાર હજાર આઠસો પંચાણું પુરા) ૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૧૬,૨૭,૫૨૧/- (રૂપિયા સોળ લાખ સત્તાવીસ હજાર પાંચસો એકવીસ પુરા) ૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૧૯,૦૪,૯૬૬/- (રૂપિયા ઓગણીસ લાખ ચાર હજાર નવસો છાંસ પુરા)
શાખા : સુરત લોન નં. : 428HML59881708 અને 428THL62232027 દેવાદાર:/સહ દેવાદાર ૧. ગોપાલદાસ રણોડકાડા દુધદેજીયા (દેવાદાર) કે-૪૦૧, ભક્તિ ધારા રેસિડન્સી, વી-૨, નૂતન સિનેમા સાયણ- નૂતન સિનેમા પાસે, સુરત ૩૮૪૧૩૦ ૨. રમેશ આર. દુધદેજીયા (સહ-દેવાદાર) અલીદર ગીર સોમનાથ, જૂનાગઢ- ૩૬૪૭૨૦	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ફ્લેટ નં. ૪૦૧, રથો માળ, બિલ્ડીંગ નં. કે ભક્તિ ધારા રેસિડન્સી, ૨, નૂતન સિનેમા પાસે, ગોહાણ, સાયણ રોડ, સાયણ સાયણ, ગુજરાત ૩૮૪૧૩૦ના દરેક ભાગ અને હિસ્સા.	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૧૯,૦૪,૯૬૬/- (રૂપિયા ઓગણીસ લાખ ચાર હજાર નવસો છાંસ પુરા)
શાખા : અમદાવાદ લોન નં. : 418HML91064412 અને 418THL95280222 દેવાદાર:/સહ દેવાદાર ૧. જય પરમાર (દેવાદાર) જી ૧૦૩, ક્રિષ ગોલ્ડ, વીઆઈપી સ્કુલ સો, નાતુ વિલેજ પાસે, ન્યુ ઇન્ડિયા કોલોની, નિકોલ, અમદાવાદ - ૩૮૨૩૫૦ ૨. જિતેન્દ્રકુમાર જી. પરમાર (સહ-દેવાદાર) જી ૧૦૩, ક્રિષ ગોલ્ડ, વીઆઈપી સ્કુલ સો, નાતુ વિલેજ પાસે, ન્યુ ઇન્ડિયા કોલોની, નિકોલ, અમદાવાદ - ૩૮૨૩૫૦ ૩. દસાબેન દરજી (સહ-દેવાદાર) જી ૧૦૩, ક્રિષ ગોલ્ડ, વીઆઈપી સ્કુલ સો, નાતુ વિલેજ પાસે, ન્યુ ઇન્ડિયા કોલોની, નિકોલ, અમદાવાદ - ૩૮૨૩૫૦	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ફ્લેટ નં. જી૧૦૩, પહેલો માળ, ક્રિશ ગોલ્ડ પ્લસ, વીઆઈપી સ્કુલ સામે, માતુ વિલેજ સોસાયટી, ન્યુ ઇન્ડિયા કોલોની, નિકોલ, અમદાવાદ, ગુજરાત- ૩૮૨૩૫૦ના દરેક ભાગ અને હિસ્સા. પૂર્વ: ફ્લેટ નં. જી-૧૦૪ પશ્ચિમ: ફ્લેટ નં. જી-૧૦૨ ઉત્તર: મુઘો પ્લોટ દક્ષિણ: ફ્લેટ નં. જી-૧૦૬	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૧,૩૨,૭૪૮/- (રૂપિયા એકવીસ લાખ બાર ત્રણ હજાર નવસો છાંસ પુરા)
શાખા : સુરત લોન નં. : 428THT100998400, 428THT10007554 અને 428TLH00100119216 દેવાદાર:/સહ દેવાદાર ૧. જયેન્દ્ર ગોડલીયા (દેવાદાર) સી૧/૫૦૩, ઓમ રેસિડન્સી, શિવાંજી રો હાઉસ પાછળ, કોઠેરા - ૩૯૪૩૨૬ શાખા : બરોડા લોન નં. : 413HSL84221276 અને 413TSH84221263 દેવાદાર:/સહ દેવાદાર ૧. એમ.કે. રાઘવેન્દ્ર (દેવાદાર) ફ્લેટ નં. ૧૦૪, ટાવર એ, અમરાટીપ રેસિડન્સી, ૧ચ યોગેશ્વર પાસે, ૧જવા રોડ, વડોદરા, વડોદરા - ૩૮૦૦૧૯	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ફ્લેટ નં. ૪૦૨, રથો માળ, બિલ્ડીંગ નં. જે સ્ટાર ગાર્ડન રાધિકા રોયલની પાળ, છપ્રાભાયા, સુરત ગુજરાત-૩૮૪૨૦૦ના દરેક ભાગ અને હિસ્સા. બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ૧૦૪, ટાવર એ, અમરાટીપ રેસિડન્સી, આજવા રોડ, વડોદરા, બરોડા, ગુજરાત- ૩૮૦૦૧૯ના દરેક ભાગ અને હિસ્સા.	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૧,૩૨,૭૪૮/- (રૂપિયા એકવીસ લાખ બાર ત્રણ હજાર નવસો છાંસ પુરા) ૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૪૭,૫૨,૪૭૫/- (રૂપિયા સુડતાલીસ લાખ બાવન હજાર ચારસો પંચોતેર પુરા)
શાખા : નવસારી લોન નં. : 433RMS80657572 દેવાદાર:/સહ દેવાદાર ૧. મનોજ સમનાથ નીશાદ (દેવાદાર) ૨૮૫, રુસ્તમવાડી, રસીમવાડી, નવસારી, વિજલપોર - ૩૯૬૪૪૫ ૩. ઇન્દ્રાબેન સમરભાઈ માછી (સહ-દેવાદાર) ૨૮૫, રુસ્તમવાડી, રસીમવાડી, નવસારી, વિજલપોર - ૩૯૬૪૪૫ ૪. જયકુમાર સમરનાથ નીશાદ (સહ-દેવાદાર) ૧૦૩, ૨૮૫, રુસ્તમવાડી, બારશોલી, શાંતાદેવી, વિજલપોર - ૩૯૬૪૪૫ શાખા : સુરત લોન નં. : 428HSO84491951 અને 428TOL84619072 દેવાદાર:/સહ દેવાદાર ૧. નીશીથકુમાર સોરઠીયા (દેવાદાર) ૩૮૮, શ્રી રાધ રેસિડન્સી કામરેજ શેખપુર, સુરત - ૩૯૪૨૫૦	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: ૧૫ નં. ૪, આરકે ફ્લેટ્સ, ગ્રાઉન્ડ ફ્લોર, ઉદયોગ નગર સામે, કુંભાવત રીડીસ સામે, મુકલવાલ રોડ, નવસારી, ગુજરાત - ૩૮૬૪૪૫ના દરેક ભાગ અને હિસ્સા. પૂર્વ: શોપ નં. ૨, પશ્ચિમ:અડીને આવેલ માર્શુન અને ત્યાં બાદ ૨૦ ફૂટ પહોળો રોડ, ઉત્તર: અડીને આવેલો માર્શુન ત્યાં બાદ માનેકલાલ રોડ, દક્ષિણ: શોપ નં. ૪ બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: આર.એસ. નં. ૬૮, પ્લોટ નં. બી/૧૯, શ્યામ સુંદર સોસાયટી, હરી ઓમ પ્લાઝા, મંજુપુરા રોડ, મંજુપુરા, તા: નડીયાદ, જિ: ખેડા, નડીયાદ, ગુજરાત ૩૮૭૦૦૧ના દરેક ભાગ અને હિસ્સા. પૂર્વ: પ્લોટ નં બી/૨૨, પશ્ચિમ: રોડ, ઉત્તર: પ્લોટ નં. બી/૨૦, દક્ષિણ: પ્લોટ નં. બી/૧૮	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૫,૮૫,૬૨૭/- (રૂપિયા પાંચ લાખ પંચાણું હજાર છસો સત્તાવીસ પુરા) ૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૧,૩૨,૭૪૮/- (રૂપિયા એકવીસ લાખ બાર ત્રણ હજાર નવસો છાંસ પુરા) ૦૫ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૬,૦૨,૭૮૩/- (રૂપિયા છવીસ લાખ બે હજાર સાતસો ત્યાંસી પુરા)
શાખા : નડિયાદ લોન નં. : H432HLP0110513 દેવાદાર:/સહ દેવાદાર ૧. મેઘરાજ ઇપ્પરદાસ મંઘણાણી (દેવાદાર) પી-૧૯, શ્યામ સુંદર સોસાયટી, મંજુપુરા, રેલવે કોર્સીંગ પાસે, નડીયાદ, ગુજરાત- ૩૮૭૦૦૧ ૨. રોશનીબેન એમ મંઘણાણી (સહ-દેવાદાર) બી-૧૬, શ્યામ સુંદર સોસાયટી, મંજુપુરા, રેલવે કોર્સીંગ પાસે, નડીયાદ, ગુજરાત- ૩૮૭૦૦૧	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: આર.એસ. નં. ૬૮, પ્લોટ નં. બી/૧૯, શ્યામ સુંદર સોસાયટી, હરી ઓમ પ્લાઝા, મંજુપુરા રોડ, મંજુપુરા, તા: નડીયાદ, જિ: ખેડા, નડીયાદ, ગુજરાત ૩૮૭૦૦૧ના દરેક ભાગ અને હિસ્સા. પૂર્વ: પ્લોટ નં બી/૨૨, પશ્ચિમ: રોડ, ઉત્તર: પ્લોટ નં. બી/૨૦, દક્ષિણ: પ્લોટ નં. બી/૧૮	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૬,૦૨,૭૮૩/- (રૂપિયા એકવીસ લાખ બાર ત્રણ હજાર નવસો છાંસ પુરા)
શાખા : નડિયાદ લોન નં. : H432FRL0341468 દેવાદાર:/સહ દેવાદાર ૧. રાજેન્દ્ર પી. કાછીયા પટેલ (દેવાદાર) ૨/૧૧૩૨, ચાર ચેરી, ચાર ચેરી, ધોળકા, ગુજરાત - ૩૮૨૨૨૨ ૨. દલીબેન કે. પટેલ (સહ-દેવાદાર) ૨/૧૧૩૨, ચાર ચેરી, ચાર ચેરી, આખે દેમલા, અમદાવાદ, ગુજરાત ૩૮૭૮૧૦	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: સી.એસ. નંચ ૧૬૩૨, પોપટી નં. ૨/૧૧૩૨, દલસુખલાલ કાપડીની પોળ, ચાર ચેરી, એટ એન્ડ પો: ધોળકા, જિ: અમદાવાદ, ૩૮૭૧૦, ધોળકા, ગુજરાત૦ ૩૮૨૨૨૫ના દરેક ભાગ અને હિસ્સા. પૂર્વ: સી.એસ. નં. ૧૮૩૩, પશ્ચિમ: સી.એસ. નં. ૧૬૩૨, ઉત્તર: રોડ, દક્ષિણ: સી.એસ. નં. ૨૧૦૨	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૧૧,૨૩,૪૫૪/- (રૂપિયા અગિયાર લાખ તેવીસ હજાર ચારસો ચોપન પુરા)
શાખા : અમદાવાદ લોન નં. : 418HSL79875817 અને 418TSH79922175 અને 418TSH80017973 દેવાદાર:/સહ દેવાદાર ૧. રંચંચ કે પાટીલ (દેવાદાર) એચ/ઓ, કેશવ રોડ, બી૧, એચએફએફ/૧૦૧, શ્રીનંદ સિટી, પી-૧૧, બીએસ, એક્સપ્રેસ હાઇવે, ન્યુ મણીનગર, રામોલ, સદગુરુ બંગ પંડ્રે પાસે, અમદાવાદ, ગુજરાત - ૩૮૦૦૪૯	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: એચ-એફ-એફ-૧/૦૧, શ્રીનંદ સિટી વી-૧, એક્સપ્રેસ હાઇવેની બાજુમાં, ન્યુ મણીનગર, રામોલ, અમદાવાદ, ગુજરાત- ૩૮૨૪૪૫ના દરેક ભાગ અને હિસ્સા. ઉત્તર: દાદર, પૂર્વ: ફ્લેટ નં. ૧૦૨, દક્ષિણ-માર્ગુન રથળ, પશ્ચિમ: માર્ગુન રથળ	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૨૦,૪૬,૮૬૦/- (રૂપિયા પાંચ લાખ એકવાસી હજાર નવસો સાંઈક પુરા)
શાખા : દાહો લોન નં. : 5B4ARMSEB691630 દેવાદાર:/સહ દેવાદાર ૧. શૈલેષ કુમાર કાલુભાઈ મહેસા (દેવાદાર) દ્વર, પીઠા વાલી ફળીગુ, રામપુર-ક, સંતરામપુર, પંચમહાલ, ગોધરા - ૩૮૯૨૪૦ ૨. પારુલબેન શૈલેષકુમાર મહેસા (સહ-દેવાદાર) દ્વર, પીઠા વાલી ફળીગુ, રામપુર-ક, સંતરામપુર, પંચમહાલ, ગોધરા - ૩૮૯૨૪૦ ૩. કાલુભાઈ નાનાભાઈ મહેસા (સહ-દેવાદાર) દ્વર, પીઠા વાલી ફળીગુ, રામપુર-ક, સંતરામપુર, પંચમહાલ, ગોધરા - ૩૮૯૨૪૦	બિન ખેતીલાયક મિલકત જેનું વર્ણન નીચે પ્રમાણે છે: સબ પ્લોટ નં. ૪, ડાંટેપુરા રોડ, વૃંદાવન સોસાયટી, પ્રતાપપુરા, સંતરામપુર, ગુજરાત - ૩૮૯૨૬૦ના દરેક ભાગ અને હિસ્સા. પૂર્વ: રોડ પશ્ચિમ: પ્લોટ નં. ૫ ઉત્તર: પ્લોટ નં. ૩ દક્ષિણ: જે.એચ. મહેતા હાઇ સ્કુલ	૨૦ ઓગસ્ટ, ૨૦૨૧ રૂ. ૫,૮૯,૩૭૦/- (રૂપિયા પાંચ લાખ એકવાસી હજાર નવસો સીતેર પુરા)